

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

R.A. NO. 71/2003 IN OA 2278/2002

NEW DELHI THIS. 26. DAY OF MARCH 2003

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Sudesh Passi Khandelwal & Ors.

..... Applicant/Respondent

VERSUS

GNCT & Anr

.... Respondents/Applicants

O R D E R

BY HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER(A)

R.A. No. 71/2003 is filed seeking review of my order dated 28.1.2003 issued while disposing of O.A. No. 2278/2002

2. I have considered the matter. OA No. 2278/2002 filed by two applicants Sudesh Kumar and Rukmani Gautam challenging their transfers from the Sarvodaya Vidyalaya (Girls) Pandara Road, New Delhi where they were working , has been dismissed by me as the same did not have any merit.

3. The present review application is alleging errors apparent on record, where no such error has been brought out. The Review Applicant only seeks to re-argue the matter which does not fall within the scope of review in terms of Section 22(3) (f) of the AT Act read with order No. 47 under Rule 1

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CPC . The findings of the Hon'ble Supreme Court in the case of Avtar Singh Sekhon Vs. UOI and Others [AIR 1980 SC 2041] is also relevant in this connection.

4. R.A. having no merits fails and is accordingly dismissed.

(Govindan S. Tampi)  
Member (A)

Patwal/